ITEM NO.49+53 COURT NO.8 SECTION II

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1995-1999/2023

(Arising out of impugned final judgment and order dated 26-12-2022 in WP No. 39767/2022 26-12-2022 in WP No. 40733/2022 26-12-2022 in WP No. 42228/2022 26-12-2022 in WP No. 43144/2022 26-12-2022 in WP No. 43339/2022 passed by the High Court For The State Of Telangana At Hyderabad)

THE ASST. COMMISSIONER OF POLICE

Petitioner(s)

VERSUS

BHARATIYA JANATA PARTY & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.30235/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.30238/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.34904/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP (Crl.) No(s). 2087-2090/2023

([TO BE TAKEN UP ALONG WITH ITEM NO.49 I.E. SLP(Crl) No. 1995-1999/2023.]....FOR ADMISSION and I.R. and IΑ No.31538/2023-**EXEMPTION FROM** FILING C/C OF THE IMPUGNED JUDGMENT and No.35377/2023-PERMISSION T0 FILE **ADDITIONAL** DOCUMENTS/FACTS/ANNEXURES)

Date: 17-02-2023 These petitions were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE B.R. GAVAI HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s)

Mr. Dushyant A Dave, Sr. Adv.

Mr. Siddharth Luthrab, Sr. Adv.

Mr. J. Ramachandra Rao, Sr. Adv.

Mr. P. Mohith Rao, Adv.

Mr. Rohit Kumar Singh, AOR

Mr. N. Srinivas, Adv.

Mr. Akshat Malpani, Adv.

Mr. Sarthak Karol, Adv.

Ms. Ayushi Gaur, Adv.

Ms. Shweta Priyadarshini, Adv.

Ms. Jahanvi Worah, Adv.

Mr. Shubham V. Gawande, Adv.

For Respondent(s)

Mr. Dama Sheshadri Naidu, Sr. Adv.

Mr. Vamshi Polsani, Adv.

Ms. Tatini Basu, AOR

Ms. Shivali Chaudhary Siwach, Adv.

Mr. Hitesh Singh, Adv.

Mr. Mahesh Jethmalani, Sr. Adv.

Mr. Piyush Beriwal, AOR

Mr. Ravi Sharma, Adv.

UPON hearing the counsel the Court made the following O R D E R

List these matters on 27.02.2023 at the end of the Board.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)